- a sick unit, they will deal with their outstanding dues to the unit in accordance with the normal banking procedure. However, before doing so they will report the matter to the Central Government who will decide whether the unit should be nationalised >r whether any other alternative, i lduding workers' participation in the management, can revive the undertaking.
- (v) Where it is decided to nationalise the undertaking, its management may be taken over under the provisions of the Industries (Development and Regulation) Act, 1951, for a period of six months, to enable the Government to take necessary st< ps for nationalisation.
- (vi) The ndustrial undertakings presently foei ig managed under the provisions of the Industries (Development and Regulation) Act, 1951, will also be dealt with in accordance with t! e above principles. It will be decided if the undertakings are to be na ionalised or any other alternatives can provide a solution. If none of the alternatives are considered feasible, the Government may consider denotification of the unit in which event the banks and Financial Institutions will deal with their o tstanding dues to the undertaking n accordance with the normal banki ig procedures.

Industrial units in the country

- 1106. SHRI ARABINDA GHOSH: Will the Miniver of INDUSTRY be pleased to state
- (a) what is the number of nationalised and other industrial unit, whose management have been taken over by Government till date in the country and have been showing losses for the last three years; and
- (b) in how many cases Government have ta :en steps against the management/av thority who are primarily respons.ble for such losses?

- THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI **CHARANJIT** CHANANA): (a) Losses were suffered consistently during 1978-79 and 1980-81 by 13 nationalised industrial units and 18 other Industrial which were being managed during these years by persons authorised by the Government under the provisions of the Industries (Development and Regulation Act, 1951.
 - (b) Losses were incurred due to various factors including old and obsolete machinery, excess labour, shortage of inputs, industrial relations, market situation etc. Each unit, hai been, or is being, examined by appropriate authority with a view to reviving or rehabilitating it.

National Instruments Ltd. Calcutta

- 1107. SHRI ARABINDA GHOSH: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government's attention has been drawn to the fact that the management of National Instruments Limited, Calcutta has formed the Canteen Managing Committee in violation of Factories Act and Rules; and
- (b) if so, what steps have been taken by Government in thi_s matter in the interest of maintaining industrial peace in this unti?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) The Inspector of Factories, West Bengal has made certain observations in August, 1981 relating to the existing composition of the Canteen Managing Committee in National Instruments Limited, Calcutta and advised reconstitution of the same strictly in accordance with the West Bengal Factory Rules, 1958. The Company have sent a reply stating that, as the Factory Inspector's letter has been produced before the Hon'ble High Court of Calcutta in connection

with a Write Petition pending before the Court, further action will be taken in this regard after the Writ Petition is disposed of by the High Court.

Transfer of land to Tamil Nadu state Government

1108. SHRI ARABINDA GHOSH: Will the Minister of DEFENCE be pleased to state;

- (a) whether Government are aware that in spite of former Defence Minister's assurance that land on which the Harijans and backward class people are residing for more than 15 years in Kajanagar slum, Tiruchirapalli, Tamil Nadu would be transferred to Tamil Nadu Government, the Defence authorities have issued notice to these slum dwellers to vacate the land: and
- (b) if so, what steps the Central Government have taken to transfer the said land to State Government so that these Harijans and other backward class people living there are not uprooted?

THE MINISTER OF STATE IN THE MINISTRY OF DEFFENCE (SHRI SHIVRAJ V. PATTL): (a) and (b) The proposal to transfer Defence land at Tiruchirapalli in exchange for alternate State Government land could not be finalised so far as a decision to utilize part of this land for a Defence installation is yet to be taken. Steps are, however, being taken to transfer the area required by the State Government at an early date. The eviction notices are also being stayed.

Production of Cement in Public Sector

1109. SHRIMATI MONIKA DAS: Will the Minister of INDUSTRY be pleased to state;

(a) the quantity of cement produc ed by the public sector units till 31st October in the current year;

(b) the profit earned by the Cement Corporation of India during the year 1980-81;

to Question

(c) the estimated profit likely to be earned during the current financial year?

THE MINISTER OF STATE IN THE OF MINISTRY INDUSTRY (SHRI CHANANA): (a) CHARANJIT production of cement by public sector units during January to October 1981 was as follows: -

(Lakh tonnes)

Cement Corporation of India

Units 11-35 State Sector Units . 14-96 TOTAL 26-34

- (b) The Cement Corporation of India during the year 1980-81 has earned a net profit of Rs. 39.06 lakhs.
- (c) The anticipated profit for the current financial year is Rs. 130£150 lakhs.

मैससं बी॰ एस॰ दी॰ दिलर एंड देक्टर कम्पनी, बंगलीर

1110. श्री हक्मदेव नारायण यादव: क्या उद्योग मंती यह बताने की भूपा करेंगे कि:

- (क) बी० एस० टी० टिलर एक्ड टैक्टर कम्पनी, बंगलौर की प्रार्मिमक सम्पत्ति कितनी थीं और वर्तमान सम्पत्ति कितनी है ;
- (ख) इस कम्पनी से किस प्रकार की कितनी अन्तग्रंस्त बकाया राशि कब से वसूली के लिए लम्बित है;
- (ग) इस बकाया राशियों की वसुली में विलम्ब के क्या कारण हैं;
- (घ) क्या यह सच है कम्पनी जापानी कंपनी के सहयोग पावर टिलर तथा अन्य विनिर्माण कर रही है जो देश क्षेत्रों की जलवायु के लिए उपयुक्त